

**DIVISION BENCH**

**ITEM NO.4**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA NO.370/2024 IN CP (IB) No.67/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 12<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>SANDIP BAGCHI &amp; ORS. V/S PUSHPANJALI REALMS AND INFRATECH LIMITED</b>
<b>UNDER SECTION</b>	<b>7 IBC (IN CIRP)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Samaksh Goyal, Adv.

*: For the Applicant/ RP*

**ORDER**

**IA NO.370/2024**

Ld. Counsel representing the Applicant/ RP is present through VC.

- 1.** This application has been filed on behalf of the RP for taking on record the revised list of the creditors.
- 2.** Ld. Counsel representing the RP states that one Mr. Pramod Kumar Gupta has already been appointed as the Authorized Representative for the class of creditors, the details of which has been provided from page nos.52 to 54.
- 3.** He further submits that apart from the aforesaid Authorized Representative, there are two Financial Creditors, which are mentioned at serial no.1 & 2 of table given at page no.9. Therefore, he prays for taking on record the list of the creditors, which are at page no.9, comprising of the three CoC Members.

**-Sd-**

**-Sd-**

4. In view of the averments made in the application as well as the submissions made by the Ld. Counsel representing the RP, the list of the creditors mentioned at page no.9, is taken on record.
5. Accordingly, IA No.370/2024 stands disposed off.
6. Let the matter to come up on the date already fixed i.e. on 9<sup>th</sup> August, 2024.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

***12<sup>th</sup> July, 2024***

*Kavya Prakash Srivastava*  
*(Stenographer)*